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Regn.No. KERBIL/2012/45073
dated 2012-09-05 with RNI
Reg No.KL/TV(N)/634/2021-2023

കേരള സർക്കാർ
GOVERNMENT OF KERALA

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

ചൊവ്വ, 2022 ഫെബ്രുവരി 22
Tuesday, 22nd February 2022

1197 കുംഭം 10
10th Kumbham 1197

1943 ഫാൽഗുനം 3
3rd Phalgunam 1943

വാല്യം 11
Vol. XI

നമ്പർ } 8
No. }

Part III

Commissionerate of Land Revenue

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GOVERNMENT OF KERALA
2022



Kasaragod District

Kasaragod Taluk

NOTICE

No: C1-9124/2021

14-02-2022

Notice is hereby given to all to whom it may be concern that Nabeesa E R W/O T M Muhammad , Baithul Noor house , C A Nagar, Adhur P O, Adhur Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late T M Muhammad S/O Moideen, C A Nagar house , Adhur P O , Kasaragod who expired on 03-09-2015 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late T M Muhammad. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Nabeesa E R	Wife	58
2	Fathimath Rosina	Daughter	43
3	Moideen Kunhi T M	Son	42
4	Ahamad Ubais Thottath Moola	Son	39
5	Junaid T M	Son	34
6	Mariyammath Rasmeena T M	Daughter	29

No: C1-22072/2021

13-01-2022

Notice is hereby given to all to whom it may be concern that Sujatha K V K Para house , Cherkala , Chenkala PO, Kasaragod, Chenkala Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late Kunhiraman K S/O Koragu , Cherkala , Chenkala PO, Kasaragod who expired on 30-06-2015 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Kunhiraman K. that it is proposed to issue a legal heirship certificate according to this to the applicant . General purpose Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE



Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Sharadha K	Wife	70
2	Santha K	Daughter	47
3	Sreedharan K	Son	44
4	Sureshan B	Son	41
5	Sujatha K	Daughter	35

No: C1-22049/2021

13-01-2022

Notice is hereby given to all to whom it may be concern that Shihabudeen K A S/O Ahamed Haji, Shihab Manzil , Mailpara, Mogral puthur P O , Kudlu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late Ahamed Haji S/O Mammunhi , Chowki , Kudlu P O , Kasaragod who expired on 09-02-1998 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Ahamed Haji. that it is proposed to issue a legal heirship certificate according to this to the applicant . General purpose Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Mohammed A	Son	61
2	Kairunnisa	Daughter	52
3	Sulaiman Ahamed	Son	49
4	Saudabi	Daughter	48
5	Shihabudeen K A	Son	39
6	Abdulla (H/O deceased daughter Asmabi Abdulla)	Sister in law	54
7	Mohammed Ajmal (S/O deceased daughter Asmabi Abdulla)	Grand Son	26
8	Ahammed Akmal (S/O deceased daughter Asmabi Abdulla)	Grand Son	24
9	Ayishath Amana (D/O deceased daughter Asmabi Abdulla)	Grand Daughter	18

No: C1-21978/2021

13-01-2022

Notice is hereby given to all to whom it may be concern that Kamala W/O Devappa , Batharihithilu house, Kruvail , Kudlu PO, Kudlu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late Devappa S/O Babu , Batharihithilu house, Kruvail , Kudlu PO who expired on 11-11-2021 and that it has been reported to this office that the persons named in the scheduled below are



the legal heirs of the said late Devappa . that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Kamala	Wife	81
2	K Saroja	Daughter	58
3	Usha Kumari	Daughter	57
4	Balachandra Naik	Son	56
5	Gangadhara Naik K	Son	54

No: C2-22062/2021

13-01-2022

Notice is hereby given to all to whom it may be concern that Nayana K W/O Jagadeeshan K , Nayana nilaya , Gopalakrishna temple road, Madhur R D Nagar, Kudlu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late K Sanjeeva Suvarna Meepuguri house, MGP XI- 395 , P O Ramdasnagar who expired on 14-12-2007 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K Sanjeeva Suvarna. that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Shakunthala	Wife	74
2	Nayana K	Daughter	50
3	Harikanth K	Son	48
4	Ajith K	Son	46
5	Vandana R Poojary	Daughter	45

No: C1-22236/2021

13-01-2022

Notice is hereby given to all to whom it may be concern that Narayani K W/O Damodara, Sai Darshan, R D Nagar, Kudlu , Kasaragod, Kudlu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late Damodara S/O Cheru Kunchi, Sai Darshan, R D Nagar, Kudlu , Kasaragod who expired on 09-01-2012 and that it has been reported to this office that the persons named in



the scheduled below are the legal heirs of the said late Damodara. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Narayani K	Wife	65
2	Sowmya K	Daughter	39
3	Ramya K	Daughter	35

No: C1-21107/2021

13-01-2022

Notice is hereby given to all to whom it may be concern that Paul D Souza S/O Ealiyas D Souza, Parthikara House, Badiyadukka , Ukkinadka P O Kasaragod, Badiyadukka Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Ealiyas D Souza S/O Paul D Souza, Parthikara House, Badiyadukka , Ukkinadka P O Kasaragod who expired on 28-05-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Ealiyas D Souza. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Mary Crasta	Wife	65
2	Paul D Souza	Son	45
3	Carmine D Souza	Daughter	42
4	Eliza D Souza P	Daughter	40

No: C1-21519/2021

13-01-2022

Notice is hereby given to all to whom it may be concern that T Kumaran S/O Alami , Berlam house , Karadka P O , Kasaragod, Adhur Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late Alami S/O Chandan , Berlam house , Karadka P O , Kasaragod who expired on 13-07-1995 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Alami. that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed



in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Narayanan B	Son	70
2	Achuthan T	Son	66
3	T Kumaran	Son	64
4	Narayani T	Daughter	56
5	Saraswathi (W/O decased son Appu Kunhi)	Daughter in law	69
6	Satheeshan B (S/O decased son Appu Kunhi)	Grand Son	41
7	Sajitha T (D/O decased son Appu Kunhi)	Grand Daughter	39
8	Sandhya T (D/O decased son Appu Kunhi)	Grand Daughter	37

No: C1-21778/2021

13-01-2022

Notice is hereby given to all to whom it may be concern that Devaki D/O Kaveri, near Madhur village, Madhur , Kasaragod, Madhur Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Ammu Banta S/O Ramayya, 6, Madhur, Madhur PO , Kasaragod who expired on 26-01-1976 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Ammu Banta. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Devaki (D/O Deceased sister Kaveri)	Niece	86
2	Sundara Rai (S/O Deceased sister Kaveri)	Nephew	70
3	Rajeevi B (D/O Deceased sister Kaveri)	Niece	69
4	Vedavathi (GD /O Deceased sister Kaveri)	Grand Daughter	62
5	M Revathi (GD /O Deceased sister Kaveri)	Grand Daughter	59
6	Ravi (GS /O Deceased sister Kaveri)	Grand Son	56
7	Hemavathi Samani (GD /O Deceased sister Kaveri)	Grand Daughter	53
8	Jayashankar M (GS /O Deceased sister Kaveri)	Grand Son	47
9	Vasantha M D (GS /O Deceased sister Kaveri)	Grand Son	46
10	Lalitha (GD /O Deceased sister Kaveri)	Grand Daughter	55
11	Jayanthi (GD /O Deceased sister Kaveri)	Grand Daughter	53
12	Balakrishna M (GS /O Deceased sister Kaveri)	Grand Son	52



13	Hemalatha (GD /O Deceased sister Kaveri)	Grand Daughter	49
14	Ganesh M R (GS /O Deceased sister Kaveri)	Grand Son	47
15	Prema M (D/O Deceased sister Appu Hengsu)	Niece	54
16	Pushpavathi M (GD/O Battu Banta (S/O Deceased sister Appu Hengsu)	Grand Daughter	60
17	Akhila Rai M (GD/O Battu Banta (S/O Deceased sister Appu Hengsu)	Grand Daughter	34
18	Anithraja Rai M (GS/O Battu Banta (S/O Deceased sister Appu Hengsu)	Grand Son	34

No: C1-21873/2021

13-01-2021

Notice is hereby given to all to whom it may be concern that Benez Leo Crasta B W/O Benjamine Crasta , Pundoor,Patla house ,, Nekraje PO , Padi Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Benjamine Crasta S/O David Crasta , Pundoor,Patla house ,, Nekraje PO , Kasaragod who expired on 03-10-2016 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Benjamine Crasta . that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Letitia Monteiro B	Wife	55
2	Benedicta Laila Rodrigues	Daughter	31
3	Bernardine Lawrence Crasta B	Son	29
4	Benez Leo Crasta B	Son	27
5	Shanti Priya Crasta B	Daughter	25
6	Janet Crasta P	Daughter	23
7	Daila Crasta	Daughter	21



Kasaragod District

Kasaragod Taluk

NOTICE

No: C2-26/2022

12-01-2022

Notice is hereby given to all to whom it may be concern that Sasikala S.K W/O Kunhambu.K ,Chittappan Kundu House ,Kuttikkol P.O ,Kasaragod, Kuttikkol Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late K.Kunhambu S/O K.Muthu ,Chittappan Kundu House,Kuttikkol,Chengala,Kuttikkol P.O,Kasaragod who expired on 09-11-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K.Kunhambu. that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Sasikala S.K	Wife	63
2	Rajan.S.K	Son	46
3	Ramesh Kumar.S.K	Son	42
4	Indulekha.S.K	Daughter	40

No: C2-104/2022

05-01-2022

Notice is hereby given to all to whom it may be concern that Kumudakshi W/O Ambadi Patali ,Menasinakana, Delampady P.O Kasaragod, Delampadi Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late Ambadi Patali S/O Subba Patali ,Menasinakana House ,Delampady Post ,Kasaragod who expired on 22-04-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Ambadi Patali. that it is proposed to issue a legal heirship certificate according to this to the applicant . mother alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
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1	Theyi	Mother	89
2	Kumudakshi	Wife	49
3	Chandrika.A.M	Daughter	27
4	Vibhashree A.M	Daughter	25

No: C2-157/2022

12-01-2022

Notice is hereby given to all to whom it may be concern that Aboobacker Siddeeqe S/O (L) M.A.Bapunhi ,Rahmaniya a Manzil ,Ullody P.O ,Bela,Kasaragod, Bela Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late M.A.Bapunhi S/O Aboobacker ,Rahmaniya Manzil ,Ullody P.O,Bela, Kasaragod who expired on 27-07-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late M.A.Bapunhi. that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Nabeesa	Wife	54
2	Rasheeda.M	Daughter	35
3	Misriya.M	Daughter	34
4	Raihana.M	Daughter	31
5	Aboobacker Siddeeqe .M	Son	30
6	Shafeeqe.M	Son	27
7	Mohammad Shakeer.M	Son	25
8	Abdul Shukoor	Son	23

No: C2-159/2022

13-01-2022

Notice is hereby given to all to whom it may be concern that Rohini W/O(L)K..Kunhiraman ,Puluvinch House ,Kuttikkol P.O ,Chengala Via ,Kasaragod, Kuttikkol Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late K.Kunhiraman S/O Kannan ,Puluvinj House ,Kuttikkol P.O ,Kasaragod who expired on 04-08-2013 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K.Kunhiraman. that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.



SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Rohini	Wife	71
2	Anil Kumar.K	Son	54
3	Ajitha Kumari Vijayan	Daughter	52
4	Chandran K	Son	48
5	Prabha.K	Daughter	43

No: C2-160/2022

12-01-2022

Notice is hereby given to all to whom it may be concern that Raman.K.V S/O (L) Karuvan Vaidyar ,Kaindar HOuse ,Chemnad ,Kasaragod, Kalanadu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late K.V.Karuvan Vaidyar S/O Raman Vaidyar ,Khaindar P.O ,Paravanadukkam who expired on 06-04-1992 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K.V.Karuvan Vaidyar. that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Raman .K.V	Son	58
2	Sugandhi.K.B	Daughter	56
3	Chandran.K.V	Son	55
4	Rajan.K.V	Son	54
5	Krishnan.K.V	Son	53
6	Shanmughan.K.V	Son	49

No: C2-162/2022

13-01-2022

Notice is hereby given to all to whom it may be concern that Raman.K.V S/O(L) Karuvan Vaidyar ,Kaindar House,Chemnad,Kasaragod, Kalanadu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late Lakshmi.K.V W/O (L) Karuvan Vaidyar ,Kaindar House ,Paravanadukkam P.O ,Kasaragod who expired on 06-08-2014 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Lakshmi.K.V. that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will



not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Raman .K.V	Son	58
2	Sugandhi.K.B	Daughter	56
3	Chandran.K.V	Son	55
4	Rajan.K.V	Son	54
5	Krishnan.K.V	Son	53
6	Shanmughan.K.V	Son	49

No: C2-163/2022

13-01-2022

Notice is hereby given to all to whom it may be concern that Latheef S/O K.Moideenkunhi ,Othothadukkam (H) ,Kundamkuzhy P.O ,Bedadka, Bedadukka Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late K.Moideenkunhi S/O Ahammed ,Othothadukkam ,Kundamkuzhy,Kundamkuzhy P.O ,Kasaragod who expired on 15-06-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K.Moideenkunhi. that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Khadeeja	Wife	65
2	Abdul Majeed	Son	50
3	Latheef	Son	48
4	Nazeer.P.M	Son	48
5	Fathima.P.M	Daughter	47
6	Iqbal.P.M	Son	43

No: C2-165/2022

13-01-2022

Notice is hereby given to all to whom it may be concern that Mayilan.K S/O Bairan ,Koovara (H) ,Kundamkuzhy P.O,Kasaragod, Bedadukka Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late Biran.H S/O Chukran .H ,Kuvvara House ,P.O.Kundamkuzhy who expired on 17-03-2004 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Biran.H. that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in



favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Mundu.H	Wife	80
2	Mayilan.K	Son	50
3	Narayani.H	Daughter	51
4	Sreedharan.K	Son	49
5	Santha	Daughter	39

No: C2-225/2022

13-01-2022

Notice is hereby given to all to whom it may be concern that Ahammed Kabeer S/O (L) Abdulla, Mohammediya Manzil ,Kollambady P.O,Kasaragod, Kasaragod Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late K.M.Abdulla S/O Muhammed ,Muhammadiya Manzil ,Kollambady P.O,Kasaragod who expired on 11-09-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K.M.Abdulla. that it is proposed to issue a legal heirship certificate according to this to the applicant . mother alive Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Mariyamma	Mother	81
2	Mariyamma	Wife	56
3	Fathima	Daughter	36
4	Noushad.K.A	Son	34
5	Salmabi	Daughter	31
6	Ayishath Sajania.K.A	Daughter	28
7	Ahammed Kabeer	Son	25

No: C2-274/2022

12-01-2022

Notice is hereby given to all to whom it may be concern that Purushothaman K S/O Nambi V , Kundadukam (H) , Perumbala, Kasaragod, Thekkil Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late Nandini V Kundadukam (H) , Perumbala, Kasaragod who expired on 27-10-2021 and that it has been reported to this office that the persons named in the scheduled



below are the legal heirs of the said late Nandini V. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Pushpalatha K	Daughter	57
2	Rajeswari V	Daughter	51
3	Purushothaman K	Son	49
4	Sulochana K	Daughter	46
5	Baby K	Daughter	43
6	Unnikrishnan K	Son	35



Kasaragod District

Kasaragod Taluk

NOTICE

No: C2-278/2022

13-01-2022

Notice is hereby given to all to whom it may be concern that P K MOHAMMAD SHAFI S/o P K Abdulla Benoor House Perumbala, P O, Thekkil, Thekkil Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late AYISHA W/o Adulla Benoor House Perumbala P O Kasaragod who expired on 20-09-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late AYISHA. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Suharabi	Daughter	58
2	P K Mohammad Shafi	Son	53
3	Abdul Manzoor	Son	52

No: C2-11324/2021

28-01-2022

Notice is hereby given to all to whom it may be concern that K P Balakrishnan S/o Gopalan Nair Amrithkarthika Thalippadappu,Kasaragod , Kasaragod Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Karthika K W/o K P Balakrishnan 5/57A Amrithkarthika Thalippadappu VTC, Kasaragod P O who expired on 05-04-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Karthika K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	K P Balakrishnan	Husband	69



2	Prajisha K Nair	Daughter	43
3	Lijjpa	Daughter	40

No: C2-247/2022

12-01-2022

Notice is hereby given to all to whom it may be concern that Santhosh Maruvala Venkatakrishna S/O Venkatakrishna Bhat , Nelakkala , Vidyanagar P O , , Kasaragod Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late Venkatakrishna Bhat S/O Venkataramana Sharma, 391 Nelakkala , Vidyanagar P O , who expired on 15-12-2002 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Venkatakrishna Bhat. that it is proposed to issue a legal heirship certificate according to this to the applicant . NOT alive Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Jayalakshmi M	Wife	59
2	Santhosh Maruvala Venkatakrishna	Son	39
3	Ashitha M V	Daughter	35

No: C2-5412/2020

29-01-2022

Notice is hereby given to all to whom it may be concern that Laxmi Moodithaya W/O Subraya Moodithaya Kayyar Paleyettu House, Kuthloor Village, Kasaragod Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late Sarojini Bai W/O Subraya Ballullaya 33/497 Nellikunnu, Kasaragod PO, Kasaragod who expired on b/w 15-06-2019 to 22/06/2019 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Sarojini Bai. that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Laxmi Moodithaya	Sister in law	72

No: C2-248/2022

25-01-2022



Notice is hereby given to all to whom it may be concern that Hareesh Kumar A S/O Sreenivasa PMS Road , Anangoor ,RD Nagar P O , Kasaragod, Kasaragod Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late K Srinivasa S/O Shanthappa K , KMC V/261 , Anangoor, Kasaragod who expired on 21-08-1986 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K Srinivasa. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Shashikala	Daughter	65
2	Yamuna K	Daughter	63
3	Pushpavathi	Daughter	59
4	Indira	Daughter	57
5	Hemavathi A	Daughter	55
6	Chandrakala	Daughter	54
7	Hareesh Kumar A	Son	48
8	Roopakala A	Daughter	43
9	Vanishree A	Daughter	39

No: C2-2083/2022

08-02-2022

Notice is hereby given to all to whom it may be concern that Prema W/O Ramesha Acharya , Sridevi Nilaya , Near Welfare girls hostel , Anangoor, Kasaragod, Kasaragod Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late Ramesha Acharya S/O Lingappa Acharya ,9/59 , Sridevi Nilaya , Near Welfare girls hostel , Anangoor, Kasaragod who expired on 30-09-2018 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Ramesha Acharya. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Prema	Wife	57
2	Bharatha K	Son	36
3	K P Bharathi	Daughter	35



4	Lohith K	Son	31
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No: C2-21011/2022

29-01-2022

Notice is hereby given to all to whom it may be concern that Kaikkalan S/O Charimban H, Ittakkad (H), Kuttikkol, Kasaragod, Kuttikkol Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late Modanthachi W/O Kaikkalan , Ittakkad (H), Kuttikkol, Chengala, Kasaragod who expired on 10-02-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Modanthachi. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Kaikkalan	Husband	69
2	Shantha K	Daughter	37
3	Omana H	Daughter	30

No: C2-249/2022

20-01-2022

Notice is hereby given to all to whom it may be concern that Surayya N A W/O Aboobacker Siddeeq , B A Manzil, G T Road, Adkathbail, Kasaragod, Kasaragod Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late Aboobacker Siddeeq S/O Abdulla, B A Manzil, GT Road, Adkathbail, Kasaragod who expired on 05-09-2017 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Aboobacker Siddeeq. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Minor(s) is/are under the protection of Sl.No 1 in the below list. Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Surayya N A	Wife	42
2	Fathimath Zaheema A	Daughter	21
3	Muhammed Zaheer A	Son	17
4	Abdulla Zayan A S	Son	10
5	Asma Zoya A S	Daughter	4



No: C2-251/2022

25-01-2022

Notice is hereby given to all to whom it may be concern that Rajini W/O Krishna Maniyani , Nakoor house, Nettanige , Kasaragod, Nettanige Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late Krishna Maniyani S/O Mahalinga Maniyani , Nakoor P O Nettanige who expired on 03-07-1989 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Krishna Maniyani. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Rajini	Wife	69
2	Vinaya	Daughter	39
3	Vinod N	Son	44



Kasaragod District

Kasaragod Taluk

NOTICE

No: C2-614/2022

25-01-2022

Notice is hereby given to all to whom it may be concern that Ibrahim S/o (L) Abdulla Puthiyakandam House Parappa, Delampady, Kasaragod, Delampadi Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Asiyamma W/o Abdulla Parappa Puthiyakandam House Parappa Delampady, P O Kasaragod who expired on 15-02-2014 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Asiyamma. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Amina	Daughter	55
2	Ibrahim	Son	54
3	Abdul Khader	Son	52
4	Asma	Daughter	46
5	Muhammed	Son	45
6	Suhara	Daughter	40

No: C2-21854/2021

12-01-2022

Notice is hereby given to all to whom it may be concern that Aravindakshan T S/o Pakkeeran T Payarpallam House kanathur P O, Muliya, Muliya Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Pakkeran T S/o Malingan Payarpallam House Kanathur P O, Muliya who expired on 02-03-2017 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Pakkeran T. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE



Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Kunhani T	Wife	57
2	Aravindakshan T	Son	41

No: C2-20643/2021

18-12-2021

Notice is hereby given to all to whom it may be concern that Sheela K W/o Keshavan Nelkala Harijan Colony Vidyanagar, Kasaragod, Kasaragod Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Geetha D/o Maila Vidyanagar Nalakala Colony P O Kasaragod who expired on 23-10-2004 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Geetha. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Sheela K	Daughter	44
2	Subhash B	Son	27

No: C2-21060/2021

17-12-2021

Notice is hereby given to all to whom it may be concern that Balamani T V W/o (L) Balakrishnan Puthiyapura House Vaniyarmoola, Kalanad, , Kalanadu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Balakrishnan S/o Pakkeeran Puthiyapura House Vaniyarmoola, Kalanad who expired on 22-10-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Balakrishnan. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Balamani T V	Wife	58
2	Bajeesh B K	Son	34
3	Baijith B K	Son	27



4	Bavith B K	Son	22
5	Vipin B K	Son	19

No: C2-21012/2021

17-12-2021

Notice is hereby given to all to whom it may be concern that Gopalan Nair S/o Muthunair Konadukkam House Vattamthatta, P O Mulyar, Kasaragod, Kuttikkol Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Thambai Amma W/o Muthu Nair Adukkam House, Bethupara Vattamthatta P O, Mulyar, Kasaragod who expired on 04-04-2015 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Thambai Amma. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Gopalan Nair	Son	69
2	M Raveendran Nair	Son	65
3	Padmavathi	Daughter	59
4	Omana	Daughter	57
5	M Purushothaman	Son	53
6	Saseendran M	Son	49
7	Venu M	Son	45

No: C2-20775/2021

17-12-2021

Notice is hereby given to all to whom it may be concern that Ramla Mohammed Kunhi W/o (L) Adyar Mohammed Kunhi Nizar Manzil Pachakkad, Kasaragod, Kasaragod Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Mohammed Kunhi T K S/o Kunhumoideen Kutty Nizar Manzil House Pachakkad, Kollampady, Kasaragod who expired on 26-12-2010 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Mohammed Kunhi T K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
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1	Ramla Mohammed Kunhi	Wife	56
2	Abdul Nissar Muhammed Kunhi	Son	35
3	Nahima M P	Daughter	27
4	Junaiz MP	Son	25
5	Ahammed Nabil	Son	21

No: C2-20775/2021

17-12-2021

Notice is hereby given to all to whom it may be concern that Ramla Mohammed Kunhi W/o (L) Adyar Mohammed Kunhi Nizar Manzil, Pachakkad Kasaragod, Kasaragod Village, Kasaragod Taluk of Kasaragod District has filed an application o f a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Mohammed Kunhi T K S/o Kunhumoideen KUtty Nizar Manzil House Pachakkad, Kollampady, Kasaragod who expired on 26-12-2010 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Mohammed Kunhi T K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive

Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Ramla Mohammed Kunhi	Wife	56
2	Abdul Nissar Muhammed Kunhi	Son	35
3	Nahima M P	Daughter	27
4	Junaiz MP	Son	25
5	Ahammed Nabil	Son	21

No: C2-270/2022

13-01-2022

Notice is hereby given to all to whom it may be concern that Ahammed Sabith S/O Mohammed P A, Kubra Manzil , Thalankara P O , Kasaragod, Thalankara Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late Mohammed P A S/O Ahammed 30/147 Kubra Manzil , Pallikal, Thalankara P O , Kasaragod who expired on 01-10-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Mohammed P A. that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE



Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Nafeesa	Wife	67
2	Zuharabi	Daughter	51
3	P M Ahammad Shafi	Son	50
4	Mariyamma	Wife	56
5	Khadeejath Kubra	Daughter	31
6	Mashood	Son	29
7	Ahammed Sabith	Son	22

No: C2-270/2022

13-01-2022

Notice is hereby given to all to whom it may be concern that Ahammed Sabith S/O Mohammed P A, Kubra Manzil , Thalankara P O , Kasaragod, Thalankara Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late Mohammed P A S/O Ahammed 30/147 Kubra Manzil , Pallikal, Thalankara P O , Kasaragod who expired on 01-10-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Mohammed P A. that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Nafeesa	Wife	67
2	Zuharabi	Daughter	51
3	P M Ahammad Shafi	Son	50
4	Mariyamma	Wife	56
5	Khadeejath Kubra	Daughter	31
6	Mashood	Son	29
7	Ahammed Sabith	Son	22

No: C2-270/2022

13-01-2022

Notice is hereby given to all to whom it may be concern that Ahammed Sabith S/O Mohammed P A, Kubra Manzil , Thalankara P O , Kasaragod, Thalankara Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late Mohammed P A S/O Ahammed 30/147 Kubra Manzil , Pallikal, Thalankara P O , Kasaragod who expired on 01-10-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Mohammed P A. that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any



against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Nafeesa	Wife	67
2	Zuharabi	Daughter	51
3	P M Ahammad Shafi	Son	50
4	Mariyamma	Wife	56
5	Khadeejath Kubra	Daughter	31
6	Mashood	Son	29
7	Ahammed Sabith	Son	22



Kasaragod District

Kasaragod Taluk

NOTICE

No: C2-1162/2022

28-01-2022

Notice is hereby given to all to whom it may be concern that Muhammed Shanavas C S/o C K Mahin Alakkal House Chemnad, Kasaragod, Kalanadu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late C K Mahin S/o C Mohammed Alakkal Aramana, Chekaramkod P O Chemnad, Kasaragod who expired on 12-12-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late C K Mahin. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Asma	Wife	64
2	Mohammed Naizam C	Son	49
3	Muhammed Aslam C	Son	46
4	Muhammed Shanavas C	Son	43
5	Mohammed Manas A C	Son	38
6	Aisha Saleela	Daughter	36
7	Mohammed Salaf swalih A C	Son	33

No: C2-20775/2021

17-12-2021

Notice is hereby given to all to whom it may be concern that Ramla Mohammed Kunhi W/o (L) Adyar Mohammed Kunhi Nizar Manzil, Pachakkad Kasaragod, Kasaragod Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Mohammed Kunhi T K S/o Kunhumoideen Kutty Nizar Manzil House Pachakkad, Kollampady, Kasaragod who expired on 26-12-2010 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Mohammed Kunhi T K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.



SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Ramla Mohammed Kunhi	Wife	56
2	Abdul Nissar Muhammed Kunhi	Son	35
3	Nahima M P	Daughter	27
4	Junaiz MP	Son	25
5	Ahammed Nabil	Son	21

No: C2-20775/2021

17-12-2021

Notice is hereby given to all to whom it may be concern that Ramla Mohammed Kunhi W/o (L) Adyar Mohammed Kunhi Nizar Manzil, Pachakkad Kasaragod, Kasaragod Village, Kasaragod Taluk of Kasaragod District has filed an application o f a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Mohammed Kunhi T K S/o Kunhumoideen Kutty Nizar Manzil House Pachakkad, Kollampady, Kasaragod who expired on 26-12-2010 and that it ha s been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Mohammed Kunhi T K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Ramla Mohammed Kunhi	Wife	56
2	Abdul Nissar Muhammed Kunhi	Son	35
3	Nahima M P	Daughter	27
4	Junaiz MP	Son	25
5	Ahammed Nabil	Son	21

No: C2-20956/2021

17-12-2021

Notice is hereby given to all to whom it may be concern that K Bharathi W/o (L) Sadananda Noojibettu House Delampady, Kasaraod, Delampadi Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Sadananda S/o Krishna Naika Noojibettu House, Delampady House Kasaragod who expired on 14-08-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Sadananda. that it is proposed to issue a legal heirship certificate according to this to the applicant . Mother alive Minor(s) is/are under the protection of Sl.No 2 in the below list. Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said member s for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.



SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Rathnavathi	Mother	68
2	K Bharathi	Wife	38
3	Shruthi	Daughter	13
4	Shilpa	Daughter	10
5	Chethan	Son	8

No: C2-20956/2021

17-12-2021

Notice is hereby given to all to whom it may be concern that K Bharathi W/o (L) Sadananda Noojibettu House Delampady, Kasaragod, Delampadi Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Sadananda S/o Krishna Naika Noojibettu House Delampady, P O Kasaragod who expired on 14-08-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Sadananda. that it is proposed to issue a legal heirship certificate according to this to the applicant . Mother alive Minor(s) is/are under the protection of Sl.No 2 in the below list. Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Rathnavathi	Mother	68
2	K Bharathi	Wife	38
3	Shruthi	Daughter	13
4	Shilpa	Daughter	10
5	Chethan	Son	8

No: C2-21065/2021

18-12-2021

Notice is hereby given to all to whom it may be concern that Rajan K S/o (L) Kunhiraman P C Near Annapoorneshwari Temple Kalanad, Udma P O, Kalanadu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Sarada W/o Kunhiraman P C Kizhur Theruvath Near Sastha Temple, Chandragiri P O who expired on 10-05-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Sarada. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will



not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Sasidharan K	Son	59
2	Savithri	Daughter	52
3	Rajan K	Son	51
4	Pavithran K	Son	49
5	Shyamala K	Daughter	45

No: C2-21067/2021

18-12-2021

Notice is hereby given to all to whom it may be concern that Rajan K S/o (L) Kunhiraman P C Near Annapoorneshwari Temple Kalanad, Udma P O, Kalanadu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Kunhiraman P C S/o Chandu Near Sastha Temple, Kizhur Theruvath Kizhur, Chandragiri P O, Kasaragod who expired on 06-09-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Kunhiraman P C. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Sasidharan K	Son	59
2	Savithri	Daughter	52
3	Rajan K	Son	51
4	Pavithran K	Son	49
5	Shyamala K	Daughter	45

No: C2-20529/2021

18-12-2021

Notice is hereby given to all to whom it may be concern that Ashraf S/O Mohammed Kunhi P M, Pallam, Koppal, Kasaragod , Kasaragod Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Mohammed Kunhi P M S/O Mamu , Pallam, Koppal, Kasaragod who expired on 23-03-2000 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Mohammed Kunhi P M. that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date



of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Zuhara C A	Wife	65
2	Ashraf	Son	49
3	Haseef P M	Son	45
4	Aysha P M	Daughter	43
5	Hafeefa Anvar Sadiq P A	Daughter	41
6	Ameer P M	Son	37
7	Anfal P M	Son	31
8	Anaina Anfal	Daughter	31

No: C2-20532/2021

18-12-2021

Notice is hereby given to all to whom it may be concern that Sajesh N K S/O Kumaran N, Thyal House, Near Sinco Nellikunnu, Kasaragod , Kasaragod Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late Kumaran N S/O Ambadi, 2/209 Near Zinco , Beach road, Nellikunnu, Kasaragod who expired on 24-10-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Kumaran N. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Susheela	Wife	60
2	Usha N K	Daughter	42
3	Asha Yogesha Bhatiya	Daughter	40
4	Bijesh Kumar NK	Son	38
5	Sajesh N K	Son	37

No: C2-20750/2021

18-12-2021

Notice is hereby given to all to whom it may be concern that Kamala W/O Vasantha A, M G Colony, Anangoor, Kasaragod P O, Kasaragod Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Vasantha A S/O Chomu , 8/139 MG Colony, Anangoor, Kasaragod P O who expired on 31-03-2021 and that it has been reported to this office that the persons



named in the scheduled below are the legal heirs of the said late Vasantha A. that it is proposed to issue a legal heirship certificate according to this to the applicant . mother alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Kamala	Wife	54
2	Manjunatha A	Son	23
3	Sandeep A	Son	22
4	Chomu	Mother	75



Kasaragod District

Kasaragod Taluk

NOTICE

No: C2-21142/2021

22-12-2021

Notice is hereby given to all to whom it may be concern that Mohammed Yusaf K K S/O Abdul Kader N M , Zahara villa, West hill, Thalangara, Thalankara Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Abdul Kader N M S/O Mohammed Sahara villa, Thalankara Padinhar, Thalankara P O who expired on 21-06-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Abdul Kader N M. that it is proposed to issue a legal heirship certificate according to this to the applicant . NOT ALIVE Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Rabiya U B	Wife	53
2	Fathimath Sumayya	Daughter	38
3	Mohammed Yusaf K K	Son	36
4	Hassainar K K	Son	34

No: C2-21670/2021

25-01-2022

Notice is hereby given to all to whom it may be concern that Najmunnisa D/O Sulaiman , Putinthottil House , Kalanadu , Kasaragod, Kalanadu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Ayishabi W/O Sulaiman , Putinthottil House , Kalanadu , Kasaragod who expired on 13-04-2019 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Ayishabi. that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Najmunnisa	Daughter	49



No: C2-21329/2021

13-01-2022

Notice is hereby given to all to whom it may be concern that Jayaraman K S/O Narayna K, Puliyadukm P O, Ullody, Bel a Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Narayna K S/O Rama , Puliyadukm P O, (BGP XII) who expired on 04-04-2005 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Narayna K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Chadravathi K	Wife	64
2	Jayaraman K	Son	43
3	Bharathi K	Daughter	37
4	Jayanthi K	Daughter	36
5	Vijaran K	Son	33

No: C2-21330/2021

13-01-2022

Notice is hereby given to all to whom it may be concern that Shashikala S Bhat W/O Subraya Bhat, Kumaramangala house , Bela, , Bela Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Subraya Bhat S/O B Shyam Bhat , Kumaramangala house , Bela, who expired on 04-09-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Subraya Bhat. that it is proposed to issue a legal heirship certificate according to this to the applicant . NOT ALIVE Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Shashikala S Bhat	Wife	43
2	Shailesh B	Son	22

No: C2-21352/2021

13-01-2022

Notice is hereby given to all to whom it may be concern that Rama Naik A S/O A Shankara Naik, Amey house, Amey



road, Kasaragod, Kasaragod Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late A Shankara Naik S/O Malinga Banta, 18/120 ,Amey house, Amey road, Kasaragod who expired on 19-09-2017 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late A Shankara Naik. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Ratna B Naik	Daughter	70
2	Rama Naik	Son	65
3	Raghuveer Nik A	Son	61

No: C2-21431/2021

13-01-2022

Notice is hereby given to all to whom it may be concern that Khadeeja Beebi W/O M A Moideen Kunhi , K M House,Melparamba, Kalanadu, Kasaragod, Kalanadu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late M A Moideen Kunhi S/O M Abdulla, K M House,Melparamba, Kalanadu, Kasaragod who expired on 12-04-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late M A Moideen Kunhi. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Khadeeja Beebi	Wife	61
2	Hasifali Moideen Kunhi Kunnil	Son	40

No: C2-21432/2021

13-01-2022

Notice is hereby given to all to whom it may be concern that Zainaba W/O Mohamed Thalangara , Najima Manzil, Koovathotty Deli, P O Kalanad, Kalanadu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Mohamed Thalangara S/O Abdul Kader, Najima Manzil, Koovathotty Deli, P O Kalanad who expired on 14-06-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Mohamed Thalangara. that it



is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Zainaba	Wife	63
2	Najumma Shafi	Daughter	51
3	Sameer T M	Son	46
4	Hashim T M	Son	42

No: C2-21434/2021

13-01-2022

Notice is hereby given to all to whom it may be concern that Mohammed Shafi.C.A S/O (L) C M Abdulla Moulavi Fayiz a Villa, Chembirika, Kalanad,Kasaragod, Kalanadu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General Purpose in respect of the legal heirs of late Ayishabi W/O Abdulla Moulavi C M ,Kazi Manzil, Chembarika ,Chandragiri P O Kasaragod who expired on 13-02-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Ayishabi. that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Fathimath Suhara C A	Daughter	55
2	Hafsath C.A	Daughter	52
3	Mohammed Shafi C.A	Son	50
4	Rabiya	Daughter	48
5	Mohammed Muneer C.A	Son	45
6	Mohammed Usman C.A	Son	42
7	Haseena Abbas	Daughter	35

No: C2-21435/2021

13-01-2022

Notice is hereby given to all to whom it may be concern that Satheesh Krishnan Nair S/O (L) T.Krishnan Nair ,Kainoth (House) ,Chathangai,Kalanad, Kalanadu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General Purpose in respect of the legal heirs of late T.Krishnan Nair S/O Kunhambu



Nair, Kainoth House, Chathankai who expired on 02-08-2001 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late T. Krishnan Nair. that it is proposed to issue a legal heirship certificate according to this to the applicant. Not alive Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar, Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	E.Bhavani Amma	Wife	64
2	Vijayasree	Daughter	49
3	Satheesh Krishnan Nair	Son	47
4	Sreelatha Muraleedharan	Daughter	44
5	Savitha.E	Daughter	42

No: C2-21436/2021

13-01-2022

Notice is hereby given to all to whom it may be concern that Fathimath Sahira B.A W/O(L) Majal Abbas Abdulla, Manal(H), Chemnad Village, Kalanadu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General Purpose in respect of the legal heirs of late Majal Abbas Abdulla S/O (L) Abdulla, Manal House, Chemnad, P.O Chemnad who expired on 05-07-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Majal Abbas Abdulla. that it is proposed to issue a legal heirship certificate according to this to the applicant. Mother Alive Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar, Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Fathimath Sahira B.A	Wife	47
2	Irfana.P.B	Daughter	28
3	Mohammed Shafeeq	Son	25
4	Fathimath Farhana P .A	Daughter	22
5	Mariyumma	Mother	90



Kasaragod District

Kasaragod Taluk

NOTICE

No: C2-21437/2021

13-01-2022

Notice is hereby given to all to whom it may be concern that Murukesan.K S/O (L) K.Koragan ,Deli Junction, Kalanad, Kalanadu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General Purpose in respect of the legal heirs of late Sarojini A W/O K.Koragan ,SA-Adiya Hospital ,Deli ,Kalanad ,Kasaragod who expired on 03-07-2008 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Sarojini A. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not Alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Prameela	Daughter	51
2	Soumini K	Daughter	45
3	Murukeshan K	Son	37

No: C2-21623/2021

13-01-2022

Notice is hereby given to all to whom it may be concern that Ayisha W/O(L) Hassainar .G ,Gosada House ,P.O.Movvar ,Kumbadaje,Kasaragod, Kumbadaje Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General Purpose in respect of the legal heirs of late Hassainar S/O Andunhi Gosada House P.O.Movvar Kumbadaje Kasaragod who expired on 10-10-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Hassainar. that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Ayisha	Wife	57
2	Khadeejath Thahira.G	Daughter	29



3	Kairunnisa G	Daughter	26
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No: C2-21627/2021

13-01-2022

Notice is hereby given to all to whom it may be concern that Beebi W/O Ibrahim,A.E.House ,Khazilane ,Thalangara P.O ,Kasaragod, Thalankara Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General Purpose in respect of the legal heirs of late Mujeeb Rahiman A.E S/O Ibrahim ,A.E.House,Khazilane ,Thalangara ,Kasaragod who expired on 31-10-2018 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Mujeeb Rahiman A.E. that it is proposed to issue a legal heirship certificate according to this to the applicant . Mother Alive Minor(s) is/are under the protection of Sl.No 2 in the below list. Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Beebi	Mother	65
2	Fousiya.K	Wife	37
3	Ibrahim Mufeed.M.A	Son	15
4	Mohammed Murshid.M	Son	9
5	Fathima.M	Daughter	7

No: C2-21669/2021

13-01-2022

Notice is hereby given to all to whom it may be concern that Bhavani.G D/O(L) Govindan ,T.K.House,Klzhur P.O. Chandragiri Kalanad Kasaragod, Kalanadu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General Purpose in respect of the legal heirs of late Sarojini T.K W/O Govindan T.K.House ,Kizhur Kadappuram ,Kalanad P.O Kasaragod who expired on 10-01-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Sarojini T.K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not Alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Bhanu G	Daughter	51
2	Bhavani G	Daughter	50
3	Rama G	Daughter	44



No: C2-21717/2021

12-01-2022

Notice is hereby given to all to whom it may be concern that Ganesha .K S/O(L) Ukra Poojari R/AT Kolkebail Kasaragod, Kasaragod Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General Purpose in respect of the legal heirs of late Pushpalatha W/O Ganesha Kolkebail Kasaragod who expired on 01-06-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Pushpalatha. that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Ganesha.K	Husband	56
2	Padmapriya	Daughter	30
3	Sudarshana.K	Son	28
4	Maheshwari.K	Daughter	22
5	Shivaprasad.K	Son	20

No: C2-21730/2021

12-01-2022

Notice is hereby given to all to whom it may be concern that Sathyavathi.N W/O Krishna Maniyani ,Nidiyadka House,Nettanige P.O.Kasaragod, Nettanige Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General Purposre in respect of the legal heirs of late Korppalu W/O Batya Maniyani .Nidiyadka House ,Nettanige P.O Kasaragod who expired on 29-07-2019 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Korppalu. that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Sathyavathi.N	Daughter	44

No: C2-21893/2021

13-01-2022

Notice is hereby given to all to whom it may be concern that Mothi D Souza W/O Peter Monthero , Mundol Moola,



Movvar P O , Kasaragod, Adhur Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late Jacob D Souza Mundol Moola, Movvar P O , Kasaragod who expired on 06-04-2002 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Jacob D Souza. that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Jasinth D Souza	Daughter	49
2	Mothi D Souza	Daughter	47

No: C2-21833/2021

12-01-2022

Notice is hereby given to all to whom it may be concern that Vanaja.K W/O(L) Vijith R/AT Near Jagadamba Devi Temple Pulikkunnu Kasaragod, Kasaragod Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General Purpose in respect of the legal heirs of late Vijith S/O Chandran Near Jagadamba Temple Kasaba Gramam Kasaragod P.O who expired on 04-10-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Vijith. that it is proposed to issue a legal heirship certificate according to this to the applicant . mother alive Minor(s) is/are under the protection of Sl.No 1 in the below list. Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said member s for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Vanaja K	Wife	34
2	Yadhu Nandan V	Son	07
3	Sreenandha V	Daughter	04
4	Kusuma K	Mother	60

No: C2-21852/2021

12-01-2022

Notice is hereby given to all to whom it may be concern that RAVIKUMAR C H S/O(L) RAMA NAIK CHOORIMOOLA, MULIYAR KASARAGOD, Muliya Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before GENERAL PURPOSE in respect of the legal heirs of late RAMA NAIK S/O THIMMAYYA NAIK CHOORIMOOLA HOUSE CHOORIMOOLA MULIYAR who expired on 21-02-2006 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late RAMA NAIK. that it is proposed



to issue a legal heirship certificate according to this to the applicant . NOT ALIVE Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	PARVATHI	Wife	62
2	PUSHPA	Daughter	49
3	SUSHEELA	Daughter	47
4	JAYANTHI	Daughter	42
5	PUSHPAVATHI	Daughter	40
6	RAVI KUMAR C H	Son	35
7	GEETHA KUMARI C H	Daughter	32

No: C2-21857/2021

12-01-2022

Notice is hereby given to all to whom it may be concern that PADMANABHA SHETTY S/O(L) SHANKARA BHANTA MAJAKKAR HOUSE MULIYAR MALLA P.O KASARAGOD, Muliya Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before GENERAL PURPOSE in respect of the legal heirs of late SHANKARA BHANTA S/O KORAGA BHANTA 4,324 MAJAKKAR MULIYAR MALLA P.O MULIYAR KASARAGOD who expired on 31-12-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late SHANKARA BHANTA. that it is proposed to issue a legal heirship certificate according to this to the applicant . NOT ALIVE Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	PADMANABHA SHETTY	Son	52
2	SURESHA CHANDRA M SHETTY	Son	46



Kasaragod District

Kasaragod Taluk

NOTICE

No: C2-21858/2021

12-01-2022

Notice is hereby given to all to whom it may be concern that Chandrakshan C B S/O K T Battyán Kakkol House P.O Kotoor Muliya, Muliya Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late K T Battyán S/O (L) Appa Mesthri Kakkolee House P.O.Kotoor who expired on 15-07-2005 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K T Battyán. that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Choichi	Wife	71
2	Chandrakshan C B	Son	49
3	Pushpalatha K B	Daughter	41
4	Premalatha K B	Daughter	37

No: C2-21858/2021

12-01-2022

Notice is hereby given to all to whom it may be concern that Chandrakshan C B S/O K T Battyán Kakkol House P.O.Kotoor Muliya, Muliya Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late K T Battyán S/O(L) Appa Mesthri Kakkole House P.O.Kotoor who expired on 15-07-2005 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K T Battyán. that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Choichi	Wife	71



2	Chandrakshan C B	Son	49
3	Pushpalatha K B	Daughter	41
4	Premalatha K B	Daughter	37

No: C2-21858/2021

12-01-2022

Notice is hereby given to all to whom it may be concern that Chandrakshan C B S/O K T Battyan Kakkol House P.O.Kotoor Muliya, Muliya Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late K T Battyan S/O(L) Appa Mesthri Kakkole House P.O.Kotoor who expired on 15-07-2005 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K T Battyan. that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Choichi	Wife	71
2	Chandrakshan C B	Son	49
3	Pushpalatha K B	Daughter	41
4	Premalatha K B	Daughter	37

No: C2-21884/2021

12-01-2022

Notice is hereby given to all to whom it may be concern that Balaraja.A S/O B.Krishna Priyas Sharada Nagar Anangoor Kasaragod P.O, Kasaragod Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late B.Krishna S/O(L) Koraga KMC V 472 A Sharada Nagar Anangoor Kasaragod who expired on 03-03-2001 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late B.Krishna. that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Kallyani	Wife	72
2	Mohini	Daughter	53



3	Gangadhara.K	Son	52
4	Balaraja.A	Son	51
5	Priya	Daughter	44

No: C2-22023/2021

12-01-2022

Notice is hereby given to all to whom it may be concern that Fasalulrahiman A S/O Ibrahim A ,Rifay Manzil,Ayyangol P.O.Kalanad Kasaragod, Kalanadu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late Ibrahim A S/O Abdulla Haji ,Ayyangol House , Kalanad ,Kalanad P.O.Kasaragod who expired on 19-06-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Ibrahim A. that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Rukkiyabi Ibrahim	Wife	59
2	Fousiya.E.K	Daughter	39
3	Fasalu Rahiman A	Son	37
4	Muhammed Kunhi. E.K	Son	36
5	Abdulla Kunhi .E.K	Son	32
6	Ayshath Shahina.E.K	Daughter	25

No: C2-22039/2021

12-01-2022

Notice is hereby given to all to whom it may be concern that Amal Chandran S/O Chandrasekharan T ,Sopanam House ,Near Overbridge,Kalanad,Kasaragod, Kalanadu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late Chandrasekharan.T S/O Koragan K Sopanam,Near Overbridge,Kalanad,Udma P.O.,Kasaragod who expired on 24-08-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Chandrasekharan.T. that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
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1	Sunitha	Wife	50
2	Nikhil Chandran	Son	31
3	Amal Chandran	Son	24

No: C2-22040/2021

12-01-2022

Notice is hereby given to all to whom it may be concern that K.Madhusoodhanan S/O Kannan,Vaniyarmoola House P.O.Kalanad,Kalanad Village,Kasaragod, Kalanadu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late Janaki .K W/O Kannan Vaniyarmoola House ,Kalanad,Kalanad P.O,Kasaragod who expired on 09-05-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Janaki .K. that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	K.Madhusoodhanan	Son	49
2	Pushparajan Kalanad	Son	47
3	Rajani .K	Daughter	45
4	Prakashan.K	Son	42
5	Beena.K	Daughter	38
6	Prajitha.K	Daughter	36
7	Kannan.K	Husband	71

No: C2-97/2022

12-01-2022

Notice is hereby given to all to whom it may be concern that Sooryanarayana .D S/O Kunhirama Maniyani.D,Delampadi,Mulleria P.O.Kumbadaje ,Kasaragod, Kumbadaje Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late Kunhirama Maniyani.D S/O(L)Thirumba Maniyani.D,Delampady House,Mulleria,Kasaragod who expired on 05-06-2019 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Kunhirama Maniyani.D. that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Minor(s) is/are under the protection of Sl.No 5 in the below list. Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE



Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Meenakshi.D	Daughter	53
2	Balakrishnan	Son	50
3	Saraswathi	Daughter	38
4	Sooryanarayana.D	Son	40
5	Gopi (w/o deceased son Balagoppala)	Daughter in law	45
6	Shrinidhi.D (s/o deceased son Balagoppala)	Grand Son	17
7	Sreeraj.D (s/o deceased son Balagoppala)	Grand Son	16
8	Sreyas.D (s/o deceased son Balagoppala)	Grand Son	14

No: C2-22220/2021

12-01-2022

Notice is hereby given to all to whom it may be concern that Bharathi.K W/O Ashwin Kumar ,Sugandhi narayana Compound,Ramdas Nagar ,Anangoor, Kasaragod Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late Ashwin Kumar.A S/O Narayana .A,Sugandhi Narayana Compound,Doomavathi Temple Road,Anangoor ,Kasaragod P.O who expired on 30-01-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Ashwin Kumar.A. that it is proposed to issue a legal heirship certificate according to this to the applicant . mother alive Minor(s) is/are under the protection of Sl.No 1 in the below list. Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Bharathi.K	Wife	47
2	Disha.K	Daughter	18
3	Yashashvini.M	Daughter	12
4	Sugandhi	Mother	72

No: C2-22065/2021

12-01-2022

Notice is hereby given to all to whom it may be concern that Muhammed B.A S/O Abdul Rahiman(L), Balanadukkam(H),Bendichal ,Thekkil P.O,Kasaragod, Thekkil Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late Ayisha.T.M W/O Abdul Rahman ,Balanadukkam House,Bendichal,Thekkil P.O,Kasaragod who expired on 28-08-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Ayisha.T.M. that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar ,



Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Related applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Muhammed B.A	Son	62
2	Safiya	Daughter	61
3	Abdulla Abdul Rahiman	Son	57
4	Nafeesa	Daughter	54
5	Moideen Abdul Rahiman	Son	54
6	Kadeeja B.A	Daughter	50
7	Umaiba	Daughter	46



Kasaragod District

Kasaragod Taluk

NOTICE

No: C2-22225/2021

12-01-2022

Notice is hereby given to all to whom it may be concern that Vinayak Shenoy .K S/O Umesh Shenoy.K,Shenoy Nivas,Anangoor,Kasaragod, Kasaragod Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late Umesh Shenoy.K S/O Sreedhara Shenoy,Shenoy Nivas,Anangoor ,Kasaba Gramam,Kasaragod P.O.Kasaragod who expired on 15-12-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Umesh Shenoy.K. that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Usha Shenoy	Wife	54
2	Vinayak Shenoy.K	Son	30
3	Vivek Shenoy.K	Son	27

No: C2-103/2022

12-01-2022

Notice is hereby given to all to whom it may be concern that Lakshmi W/O Ganesh Rai ,Kalladka House,Delampady Village,Kasaragod, Delampadi Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late Ganesh Rai S/O Dhoomanna Rai Kalladkka House ,Kalladkka ,Delampady P.O ,Kasaragod who expired on 22-02-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Ganesh Rai. that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Lakshmi	Wife	47



2	Sathish Kumar.K	Son	28
3	Punith Kumar.K	Son	26
4	Nishith.K.G	Son	23

No: C2-100/2022

13-01-2022

Notice is hereby given to all to whom it may be concern that Maimoona.M W/O Mahammad Ali ,Mukkur House ,P.O.Kumbadaje,Kasaragod, Kumbadaje Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late Mahammad Ali S/O (L) Beeran Kutty ,Mukkur House,Kumbadaje ,Kasaragod who expired on 14-10-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Mahammad Ali. that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Minor(s) is/are under the protection of Sl.No 1 in the below list. Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Maimoona.M	Wife	42
2	Ahammed Shakir.M	Son	24
3	Ibrahim Sinan	Son	14

No: C2-99/2022

12-01-2022

Notice is hereby given to all to whom it may be concern that Shashikala W/O Narayana Sharma,Movvar House,P.O.Movvar ,Kasaragod, Kumbadaje Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late Pradeep Kumar S/O G.Narayana Sharma,Movvar House,Movvar .P.O,Mulleria ,Kasaragod,Movvar who expired on 03-02-2017 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Pradeep Kumar. that it is proposed to issue a legal heirship certificate according to this to the applicant . Mother alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Shashikala	Mother	71

No: C1-965/2022

05-02-2022



Notice is hereby given to all to whom it may be concern that Asmabi W/O Zainuddeen , Kambili (H) , Panarkulam, 4 th Mile, Chenkala, Chenkala Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late Zainuddeen S/O Mammunhi near Panarkulam, 4 th Mile, P O Alampady who expired on 26-04-1999 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Zainuddeen. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Asmabi	Wife	75
2	Khairunnisa	Daughter	59
3	Thahira	Daughter	54
4	Najmunnissa T K	Daughter	53
5	Nusaiba T	Daughter	51
6	Sajida T A	Daughter	49
7	Abdussamad Theruvath	Son	47
8	Sahida	Daughter	45
9	Ziauddin T K	Son	43

No: C1-21758/2022

13-01-2022

Notice is hereby given to all to whom it may be concern that Abdul Khader S/O Zulaikamma, Madeena Manzil, Kudlu P O , Eriyal , Kasaragod, Kudlu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Zulaikamma Madeena Manzil, Kudlu P O , Eriyal , Kasaragod who expired on 03-04-1988 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Zulaikamma. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Jameela (W/O Deceased son Y M Abdulla)	Daughter in law	64
2	Mohammed Shareef Y A (S/O Deceased son Y M Abdulla)	Grand Son	45
3	Sahina Y A (S/O Deceased son Y M Abdulla)	Grand Daughter	44



4	Zulaikath Faseela Y A (D/O Deceased son Y M Abdulla)	Grand Daughter	43
5	Mohammed Rasheed Y A (S/O Deceased son Y M Abdulla)	Grand Son	42
6	Ayisha Y A (D/O Deceased son Y M Abdulla)	Grand Daughter	40
7	Ahamed Kabeer Y A (S/O Deceased son Y M Abdulla)	Grand Son	36
8	Ummalimma (W/O Deceased son Y M Moideen)	Daughter in law	57
9	Aysha Y M (D/O Deceased son Y M Moideen)	Grand Daughter	44
10	Muhammed Ashraf Y M (D/O Deceased son Y M Moideen)	Grand Son	42
11	Abdul Samad Y M (S/O Deceased son Y M Moideen)	Grand Son	43
12	Safiya Y M (S/O Deceased son Y M Moideen)	Grand Daughter	36
13	Zulaikath Sameema Y M (D/O Deceased son Y M Moideen)	Grand Daughter	32
14	Sumayya Y M (D/O Deceased son Y M Moideen)	Grand Daughter	31
15	Abdul Khader	Son	60

No: C1-20955/2021

13-01-2022

Notice is hereby given to all to whom it may be concern that Kamala W/O Sanjeeva , Navadeepa (H) , Uliya, Madhur , Kasaragod, Madhur Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Subbappa Gatty S/O Mahalinga Gatty ,17/522, Navadeepa (H) , Uliya, Madhur P O , Kasaragod who expired on 24-05-2012 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Subbappa Gatty. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Kamala	Sister	77
2	Dayananda Gatty (S/O Deceased brother Ramayya Gatty)	Nephew	59
3	Kalavathi (D/O Deceased brother Ramayya Gatty)	Niece	55
4	Jayarama Gatty (S/O Deceased brother Ramayya Gatty)	Nephew	52



5	Mohana Ramayya Gatty)	(S/O Deceased brother	Nephew	49
6	Madhava Ramayya Gatty)	(S/O Deceased brother	Nephew	46
7	Purushothama Gatty Ramayya Gatty)	(S/O Deceased brother	Nephew	43
8	Mohini U Ramayya Gatty)	(D/O Deceased brother	Niece	31

No: C1-20955/2021

13-01-2022

Notice is hereby given to all to whom it may be concern that Kamala W/O Sanjeeva , Navadeepa (H) , Uliya, Madhur , Kasaragod, Madhur Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Subbappa Gatty S/O Mahalinga Gatty ,17/522, Navadeepa (H) , Uliya, Madhur P O , Kasaragod who expired on 24-05-2012 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Subbappa Gatty. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Kamala	Sister	77
2	Dayananda Gatty (S/O Deceased brother Ramayya Gatty)	Nephew	59
3	Kalavathi (D/O Deceased brother Ramayya Gatty)	Niece	55
4	Jayarama Gatty (S/O Deceased brother Ramayya Gatty)	Nephew	52
5	Mohana (S/O Deceased brother Ramayya Gatty)	Nephew	49
6	Madhava (S/O Deceased brother Ramayya Gatty)	Nephew	46
7	Purushothama Gatty (S/O Deceased brother Ramayya Gatty)	Nephew	43
8	Mohini U (D/O Deceased brother Ramayya Gatty)	Niece	31

No: C1-20955/2021

13-01-2022

Notice is hereby given to all to whom it may be concern that Kamala W/O Sanjeeva , Navadeepa (H) , Uliya, Madhur , Kasaragod, Madhur Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Subbappa Gatty S/O Mahalinga Gatty ,17/522,



Navadeepa (H) , Uliya, Madhur P O , Kasaragod who expired on 24-05-2012 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Subbappa Gatty. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Kamala	Sister	77
2	Dayananda Gatty (S/O Deceased brother Ramayya Gatty)	Nephew	59
3	Kalavathi (D/O Deceased brother Ramayya Gatty)	Niece	55
4	Jayarama Gatty (S/O Deceased brother Ramayya Gatty)	Nephew	52
5	Mohana (S/O Deceased brother Ramayya Gatty)	Nephew	49
6	Madhava (S/O Deceased brother Ramayya Gatty)	Nephew	46
7	Purushothama Gatty (S/O Deceased brother Ramayya Gatty)	Nephew	43
8	Mohini U (D/O Deceased brother Ramayya Gatty)	Niece	31

No: C2-271/2022

13-01-2022

Notice is hereby given to all to whom it may be concern that Aboobacker Firdouse P M S/O Mohammed Aboobacker , Firdouse manzil , Padhikunnil gouse road near railway track ,Thalankara, Thalankara Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late Mohammed Aboobacker S/O Aboobacker Abdul Khader , Ward no :30 , house no :349 , Firdouse manzil , Padhikunnil gouse road near railway track ,Thalankara who expired on 22-11-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Mohammed Aboobacker . that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Asmabi	Wife	52



2	Aboobacker Firdouse P M	Son	31
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Kasaragod District

Kasaragod Taluk

NOTICE

No: C1-65/2022

12-01-2022

Notice is hereby given to all to whom it may be concern that Karichi H W/o Naramban, Palakund, Munnad, Munnadu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Karunakaran Kariyath House, Kolathur P O Kasaragod who expired on 05-09-2001 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Karunakaran. that it is proposed to issue a legal heirship certificate according to this to the applicant . Mother alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Karichi H	Mother	72

No: C1-259/2022

22-01-2022

Notice is hereby given to all to whom it may be concern that Vishwanathan P S/o (L) C Krishnan, Parayampallam House , Munnad P O, Kasaragod, Munnadu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late C Krishnan Parayampallam Munnad, Munnad P O , Kasaragod who expired on 05-03-2016 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late C Krishnan. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Savithri K P	Wife	63
2	Ganga K P	Daughter	45
3	Vishwanathan P	Son	42
4	Anilkumar K P	Son	38



5	Sunitha K P	Daughter	35
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No: C1-66/2022

12-01-2022

Notice is hereby given to all to whom it may be concern that Arun Kumar K P S/o (L) M Kumaran, Ovumkal, Karippadakam, Kolathur, Kasaragod, Kolathur Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Kumaran M S/o Muthu Maniyani, Perladukkam House, Kolathur P O, Chengala who expired on 17-10-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Kumaran M. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Subhadra P V	Wife	52
2	Arun Kumar K P	Son	28
3	Ajith Kumar P	Son	25

No: C1-79/2022

12-01-2022

Notice is hereby given to all to whom it may be concern that Vanaja P W/o A Malingu Nair, Krishnalayam, Puluvinchi, Kuttikol, Bendadukka Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Saradha W/o Peethambaran Nair, Malamkundu House, Bandadukka, Chengala, Kuttikol P O who expired on 26-03-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Saradha. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Vanaja P	Daughter	53
2	Ganga P	Daughter	50

No: C1-84/2022

12-01-2022



Notice is hereby given to all to whom it may be concern that Plous Lobo S/o Thomas Lobo, Chooripallam House, Chooripallam, Nekraje P O, Padi Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Thomas Lobo S/o Inthuru Lobo, Chooripallam House, Chooripallam, Nekraje P O , Kasaragod who expired on 15-04-2006 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Thomas Lobo. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Plous Lobo	Son	70
2	Irene Lobo	Daughter	67
3	Alexander Lobo	Son	59
4	Margaret Lobo	Daughter	55
5	Johny Lobo	Son	53
6	Eliza Lobo	Daughter	50
7	karmina Lobo	Daughter	49
8	Albert Lobo	Son	45

No: C2-666/2022

14-01-2022

Notice is hereby given to all to whom it may be concern that Prafulla A W/o Bhuvanasha Achariya, Thulasi Nivas, Ashok Nagar, Kasaragod, Kasaragod Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Krishnappa S/o Sheshappa Acharya, Vidyanagar Post, Kasaragod who expired on 21-11-1998 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Krishnappa. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Jayalaxmi	Daughter	60
2	Prafulla A	Daughter	42

No: C2-447/2022

13-01-2022



Notice is hereby given to all to whom it may be concern that Chithra G D/o (L) A R Ganesh, Sree Ganesh Nilayam, Near Light House Kadappuram, Kasaragod, Kasaragod Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late A R Ganesh S/o (L) A Ramayya, Shree Ganesh Nilayam, Near Light House Kadappuram, Adkathbail, Kasaragod who expired on 15-01-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late A R Ganesh. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Lakshmi	Wife	61
2	Chithra G	Daughter	42
3	Bindu R	Daughter	39
4	Sindhu G	Daughter	37

No: C2-277/22

13-01-2022

Notice is hereby given to all to whom it may be concern that Muhammed Kunhi Puthariya S/o Ahammed, Puthariyadukkam House, Thekkil P O, Kasaragod, Thekkil Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Ahammed S/o Muhammed Puthariyadukkam, Thekkil P O, Kasaragod who expired on 22-05-2019 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Ahammed. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Beefathim	Wife	63
2	Muhammed Kunhi Puthariya	Son	43

No: C2-273/2022

13-01-2022

Notice is hereby given to all to whom it may be concern that Anilkumar K S/o Krishnan Nair, Mundol House, Mundol, Thekkil P O, Kasaragod, Thekkil Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship



certificate to produce before General purpose in respect of the legal heirs of late M Krishnan Nair S/o Kunhambu Nair, Mundol House, Chengala Via, Thekkil P O, Kasaragod who expired on 12-08-2019 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late M Krishnan Nair. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Karthyayani K	Wife	62
2	Vinod Kumaran Nair	Son	47
3	Ashokan Nair K	Son	43
4	Aravindakshan K	Son	39
5	Usha Suresh K	Daughter	37
6	Anilkumar K	Son	35

No: C2-1035/2022

25-01-2022

Notice is hereby given to all to whom it may be concern that Habeeb Abdulla S/o Abdulla T A, Habeeb Khaibar Manzil , Bedira, Chuduvalam, Vidhyanagar P O, Kasaragod, Kasaragod Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Abdulla T A S/o Abdul Rahman Haji, 10/589, Habeeb Khaibar Manzil, Chuduvalam , Vidhyanagar P O, Kasaragod who expired on 14-05-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Abdulla T A. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Aleema	Wife	61
2	Mumthas K A	Daughter	46
3	Hajira K A	Daughter	44
4	Sumayya	Daughter	41
5	Habeeb Abdulla	Son	39
6	Selmabi	Daughter	34



Kasaragod District

Kasaragod Taluk

NOTICE

No: C1-209/2022

22-01-2022

Notice is hereby given to all to whom it may be concern that Jnhaneshwara M C S/o Chandrashekhara M, Swathi Nilayam, Parakkila, Madhur P O, Madhur Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Chandrashekhara M S/o Ganapathi Acharya, Swathi Nilaya, Parakkila, Madhur P O, Kasaragod who expired on 22-04-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Chandrashekhara M. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Vimala	Wife	57
2	Thanuja A T	Daughter	44
3	Jnhaneshwara M C	Son	43
4	Mamatha	Daughter	40

No: C1-221/2022

22-01-2022

Notice is hereby given to all to whom it may be concern that Prathima V W/o (L) Krishna B, Battampara, P. O. R D Nagar, Kudlu, Kasaragod , Kudlu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Krishna B S/o Appu Chetyar, Sanath Nilayam, Near Krishna Talkies, Battampara, Ramdas Nagar P O who expired on 20-03-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Krishna B. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
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1	Prathima V	Wife	72
2	Prasanna Kumar K	Son	49
3	Sanath Kumar V	Son	44
4	Naresh Kumar	Son	39

No: C1-207/2022

22-01-2022

Notice is hereby given to all to whom it may be concern that Nabeesa D/o Abdulla, Bainadka, Aranthodu, Madhur P O, Kasaragod, Madhur Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Abdulla S/o Mohammed Kutty, Bainadka House, Madhur P O, Kasaragod who expired on 31-01-2016 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Abdulla. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Kadeeja	Wife	75
2	Beefathimma	Daughter	50
3	Nabeesa	Daughter	48
4	Ayeesha Umer Kappadia	Daughter	47
5	Mariyamma	Daughter	43
6	Rukhiya	Daughter	41
7	Ashraf	Son	39
8	Asma	Daughter	37
9	Ibrahim A M	Son	36

No: C1-22051/2022

13-01-2022

Notice is hereby given to all to whom it may be concern that Shihabudeen K A S/o (L) Ahamed Haji, Shihab Manzil, Mailpara, Mogral Puthur P O, Kudlu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Aysha Arijal, Chawki House, Kudlu, Kasaragod who expired on 20-07-2004 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Aysha. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE



Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Mohammed A	Son	61
2	Kairunnisa	Daughter	52
3	Sulaiman Ahmed	Son	49
4	Saudabi	Daughter	48
5	Shihabudeen K A	Son	39
6	Abdulla	Son in law	54
7	Mohammed Ajmal	Grand Son	26
8	Ahammed Akmal	Grand Son	24
9	Ayshath Amana	Grand Daughter	18

No: C1-12527/2022

17-02-2022

Notice is hereby given to all to whom it may be concern that Sharada G W/o (L) Mahalinga Naik G, Near Chamundeswari Temple, Pernaduka, P O, R D Nagar., Kudlu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Mahalinga Naik G Near Chamundeswari Temple, Pernaduka, P O R D Nagar, Kudlu, Kasaragod. who expired on 06-05-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Mahalinga Naik G. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Sharada G	Wife	51
2	Rajesh G	Son	32
3	Ganesh G	Son	28

No: C2-1156/2022

27-01-2022

Notice is hereby given to all to whom it may be concern that Zamam K C S/o Mohammed Kunhi K C, Chaliyangod Maliga, Chemnad, Kasaragod, Kalanadu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late M A Hajira W/o K C Mohammed Kunhi, Chaliyangod, P O Kalanad, Kasaragod who expired on 06-03-2009 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late M A Hajira. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be



considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Aisha Zeena Kalanad Chaliancod	Daughter	47
2	Zamam K C	Son	29

No: C2-1159/2022

22-01-2022

Notice is hereby given to all to whom it may be concern that Zamam K C S/o Mohammed Kunhi K C, Chaliyangod Maliga, Chemnad, Kasaragod, Kalanadu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late K C Mohammed Kunhi S/o K C Mahin, Malikapura, Chaliyangod, Chemnad, Kalanad, Kasaragod who expired on 04-08-2019 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K C Mohammed Kunhi. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Aisha Zeena Kalanad Chaliancod	Daughter	47
2	Zamam K C	Son	29

No: C2-1744/2022

29-01-2022

Notice is hereby given to all to whom it may be concern that Mohammed Bushra Baithan Abdulla S/o Abdulla Kunhi, Thalagara, Padinhar House, Kasaragod., Thalankara Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Fathimabi D/o Pallam Mohammed, Baithan Villa, Opposite CPM Party Office, Pannipara, Muttathody P O P who expired on 01-09-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Fathimabi. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
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1	Mohammed Bushra Baithan Abdulla	Son	50
2	Mohammed Basheer B A	Son	45

No: C2-21969/2022

16-02-2022

Notice is hereby given to all to whom it may be concern that Damodhara U S/o Krishna Maniyani, Uddanthodu House, P O Ullody, Bela, Kasaragod., Bela Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late U R Appayya Maniyani S/o Rama Maniyani, Uddanthodu House, Ullody P O, Bela, Kasaragod who expired on 18-08-1983 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late U R Appayya Maniyani. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Damodhara U (Son of the deceased brother Krishna Maniyani)	Nephew	61
2	Ashoka U (Son of the deceased brother Krishna Maniyani)	Nephew	52
3	Susheela (Son of the deceased brother Krishna Maniyani)	Nephew	49
4	Vasantha U (Son of the deceased brother Krishna Maniyani)	Nephew	44

No: C1-22051/2022

13-01-2022

Notice is hereby given to all to whom it may be concern that Shihabudeen K A S/o (L) Ahamed Haji, Shihab Manzil, Mailpara, Mogral Puthur P O, , Kudlu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Aysha, Arijal, Chawki House, Kudlu, Kasaragod who expired on 20-07-2004 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Aysha. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Mohammed A	Son	61
2	Kairunnisa	Daughter	52
3	Sulaiman Ahmed	Son	49
4	Saudabi	Daughter	48



5	Shihabudeen K A	Son	39
6	Abdulla (H/o deceased daughter Asmabi Abdulla)	Son in law	54
7	Mohammed Ajmal (deceased daughter Asmabi Abdulla)	Grand Son	26
8	Ahammed Akmal (deceased daughter Asmabi Abdulla)	Grand Son	24
9	Ayshath Amana (deceased daughter Asmabi Abdulla)	Grand Daughter	18



Kasaragod District

Kasaragod Taluk

NOTICE

No: C2-874/2022

27-01-2022

Notice is hereby given to all to whom it may be concern that Ahammed Shafi S/o Mohammed ,Ulooji,Deli,Near Kallatra Abdul Khader Haji Gate,Kalanad, Kalanadu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late U M Beefathumma W/o U B Muhammed Haji,Saadiya Hospataline Sameepam,Deli,Kalanad,P O Kasargod who expired on 13-12-2016 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late U M Beefathumma. that it is proposed to issue a legal heirship certificate according to this to the applicant . No more Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Ahammed Shafi	Brother	63

No: C2-1093/2022

27-01-2022

Notice is hereby given to all to whom it may be concern that Rajesh Kumar A S/o C Krishnan Nair,Madakkallu House,Punnakunnu,Bedadka,Kundamkuzhy,Kasaragod, Bedadukka Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late C Krishnan Nair S/o E Kannan Nair,Madakkal,Kundamkuzhy,Bedadka,Kasargod who expired on 15-06-2010 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late C Krishnan Nair. that it is proposed to issue a legal heirship certificate according to this to the applicant . No more Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Kamalakshi Amma A	Wife	74
2	Viswanathan M	Son	52
3	Rethnakaran A	Son	48



4	Rajakumari A	Daughter	45
5	Rajesh Kumar A	Son	38
6	Ratheesh Kumar A	Son	34

No: C2-1095/2022

27-01-2022

Notice is hereby given to all to whom it may be concern that Zakareya Mohammed Sheik S/o Mohammed Sheik, Jaseel a Manzil, Arjal Road, Adkathbail, Kasargod, Kasaragod Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Zainabi Mohammed W/o Mohammed Sheik, Zainab, Adkathbail(T), Kasaragod(D) who expired on 25-10-2016 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Zainabi Mohammed. that it is proposed to issue a legal heirship certificate according to this to the applicant . No more Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Kadeejabee Moideen Kunhi	Daughter	46
2	Rabiya	Daughter	44
3	Hajara A	Daughter	41
4	Zakareya Mohammed Sheik	Son	40
5	Jaseela M	Daughter	29

No: C2-1096/2022

27-01-2022

Notice is hereby given to all to whom it may be concern that Nisha C M D/o Mohanan C, Chelikuzhimattam Pullikal, Panathur, Panathady, Kasaragod, Muliya Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Praveen Kumar V S/o K V Krishnan Vaidyar, Echappara House, Beppu, Iriyanni, Muliya, Kundamkuzhy P O, Kasaragod who expired on 24-11-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Praveen Kumar V. that it is proposed to issue a legal heirship certificate according to this to the applicant . No more Minor(s) is/are under the protection of Sl.No 1 in the below list. Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Nisha C M	Wife	35



2	Devananda P	Daughter	7
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No: C2-1097/2022

27-01-2022

Notice is hereby given to all to whom it may be concern that Sukumaran K S/o K Muthu Nair,Bepu House,Iriyanni P O,Muliyar,Kasaragod, Muliyar Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late K Muthu Nair S/o P Kunhambu Nair,Bepu House,Ambalmoola,Iriyanni,Muliyar,Kasaragod who expired on 16-11-2012 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K Muthu Nair. that it is proposed to issue a legal heirship certificate according to this to the applicant . No more Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Savithri	Wife	69
2	Sukumaran K	Son	51
3	Valsala K	Daughter	47
4	Sujatha K	Daughter	45

No: C2-1098/2022

27-01-2022

Notice is hereby given to all to whom it may be concern that Gouriamma A W/o Chathukutty Nair,Minnamkulam House,Muliyar,Kasaragod, Muliyar Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Chathukutty Nair A S/o Kelu Nair E,9,353 Minnamkulam House,Iriyanni P O,Muliyar,Kasaragod who expired on 18-10-2015 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Chathukutty Nair A. that it is proposed to issue a legal heirship certificate according to this to the applicant . No more Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Gouriamma A	Wife	74
2	Chandra Mohanan A	Son	52
3	Shylaja A	Daughter	48



No: C1-597/2022

17-02-2022

Notice is hereby given to all to whom it may be concern that Harish K S/o Cheriappu K, chaimbarmoola House, Kanakkod, Adhur P O, Kasaragod, Adhur Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Cheriappu S/o Kannan Velichappadan, Kanakkode, Adhur P O, Kasaragod who expired on 16-05-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Cheriappu. that it is proposed to issue a legal heirship certificate according to this to the applicant . No more Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Laxmi	Wife	61
2	Harish K	Son	45
3	C M Mohini	Daughter	44
4	Pushpa Kumari K	Daughter	42
5	Sathya K	Daughter	37

No: C2-1108/2022

17-02-2022

Notice is hereby given to all to whom it may be concern that Chandrasaha S/o (L) Honnaji Rao, Bairamoole House, Kuntar P O, Kasaragod, Adhur Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Honnoji Rao S/o Devoji Rao, Bairamoole House, Kuntar P O, Kasaragod who expired on 01-02-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Honnoji Rao. that it is proposed to issue a legal heirship certificate according to this to the applicant . No more Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Savithri	Wife	74
2	Mohini P	Daughter	43
3	Chandrasaha	Son	42

No: C1-1104/2022

17-02-2022



Notice is hereby given to all to whom it may be concern that Baby C Naik W/o Chandrashekhara Naik,Periyadka House,Mulleria P O,Kasaragod, Adhur Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Chandrashekhara Naik S/o (L) Devappa Naik,Periadka House,Kanada,Mulleria,Kasaragod who expired on 09-12-2019 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Chandrashekhara Naik. that it is proposed to issue a legal heirship certificate according to this to the applicant . No more Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Baby C Naik	Wife	67
2	Sharathkumar P C	Son	41
3	Ashok Raj P C	Son	39
4	P Chethan Raj	Son	37

No: C1-1117/2022

17-02-2022

Notice is hereby given to all to whom it may be concern that Lalitha W/o Gangadharan,Aalappad House,Adoor,Karivedakam,Kasaragod, Karivedakam Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Gangadharan Nair S/o Sreedharan Pilla,Alapattu House,Bendadukka P O,Chengala Via,Kasaragod who expired on 19-10-2019 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Gangadharan Nair. that it is proposed to issue a legal heirship certificate according to this to the applicant . No more Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Lalitha	Wife	57



Kasaragod District

Kasaragod Taluk

NOTICE

No: C1-1126/2022

17-02-2022

Notice is hereby given to all to whom it may be concern that Raghavan K S/o (L) Laxmi,Korikkar House,Pallathadka P O,Kasaragod, Badiyadukka Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Laxmi W/o Kanna Belichappad,Korikkar House,Pallathadka P O,Kasaragod who expired on 18-10-2015 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Laxmi. that it is proposed to issue a legal heirship certificate according to this to the applicant . No more Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Raghavan K	Son	63
2	K Bhaskara	Son	59
3	K Narayana	Son	55
4	Prema	Daughter	54
5	Yashoda K	Daughter	52

No: C1-1128/2022

17-02-2022

Notice is hereby given to all to whom it may be concern that Hassainar K S/o Baduvan Kunhi,Kanyana House,Perdala, P O Badiadka, Badiyadukka Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Razak Kanyana S/o Hassainar Kanyana,Kanyana House,Perdala,P O Badiadka,Kasaragod who expired on 23-05-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Razak Kanyana. that it is proposed to issue a legal heirship certificate according to this to the applicant . Father and Mother Alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE



Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Hassainar K	Father	77
2	Beefathima	Mother	60
3	Sajida	Wife	32

No: C2-1114/2022

27-01-2022

Notice is hereby given to all to whom it may be concern that Zuhra K W/o Abbas,Kudhingila House,Kumbadaje,Kasaragod, Kumbadaje Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Alima D/o Abdulla,Kudingila House,Post Kumbadaje,Kasaragod who expired on 01-11-1993 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Alima. that it is proposed to issue a legal heirship certificate according to this to the applicant . No more Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Mohammad K	Husband	53
2	Zuhra K	Daughter	32
3	Aishath Nafira K Imran Malabari	Daughter	29

No: C2-1118/2022

27-01-2022

Notice is hereby given to all to whom it may be concern that Sharada W/o Iswara Naik,Gadigudde,P O Movvar,Kumbadaje,Kasaragod, Kumbadaje Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Ishwara Naik S/o Rama Naik,Gadigudde House,Gadigudde,P O Movvar,Kumbadaje,Kasaragod who expired on 01-10-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Ishwara Naik. that it is proposed to issue a legal heirship certificate according to this to the applicant . No more Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Sharada	Wife	50
2	Kavitha G	Daughter	30



3	Mahesh Kumar G	Son	28
4	Poornima G	Daughter	25

No: C2-133/2022

16-02-2022

Notice is hereby given to all to whom it may be concern that Lingi W/o Muthu,Goliyadkam,Ammangod House,Muliyar P O,Muliyar, Bedadukka Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Appakunhi @ Appoonhi S/o Mayan,Chalathoor,Kundamkuzhy,Bedadka,Kasaragod who expired on 02-04-2008 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Appakunhi @ Appoonhi. that it is proposed to issue a legal heirship certificate according to this to the applicant . No more Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Lingi	Sister	67
2	C M Krishnan	Brother	68

